

(d) to (f) Such complaints, as and when received, are inquired into departmentally as well as by the CBI and appropriate action taken against the association concerned based on the results of the inquiry. This includes placing the association in the prior permission category, prohibiting it from receiving foreign contribution, freezing its bank account and prosecuting it in a court of law.

[Translation]

CBI Enquiry Against IPS

2598. SHRI SURENDRA PRASAD YADAV (JAHANABAD) : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of IPS officers against whom CBI and vigilance enquiry is going on, State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : As per information available CBI enquiry is going on against 8 IPS officers and vigilance enquiry is going on against 123 IPS officers. The State-Cadre-wise break-up is given in the enclosed statement.

Statement

List of IPS Officers-State-Cadre-Wise Against Whom CBI/Vigilance Enquiry is Going On

Sl. No.	Cadre	CBI Enquiry	Vigilance Enquiry by Govt.
1	2	3	4
1.	Andhra Pradesh	Nil	7
2.	Assam-Maghalaya	Nil	10
3.	AGMU	Nil	Nil
4.	Bihar	Nil	9
5.	Gujarat	Nil	10
6.	Himachal Pradesh	Nil	1
7.	Haryana	Nil	6
8.	Jammu & Kashmir	Nil	Nil
9.	Kerala	Nil	11
10.	Karnataka	Nil	5
11.	Manipur-Tripura	1	3
12.	Madhya Pradesh	1	5
13.	Maharashtra	Nil	7

1	2	3	4
14.	Nagaland	Nil	Nil
15.	Orissa	1	9
16.	Punjab	2	4
17.	Rajasthan	Nil	4
18.	Sikkim	1	Nil
19.	Tamil Nadu	Nil	17
20.	Uttar Pradesh	2	10
21.	West Bengal	Nil	5
Total		8	123

[English]

Cadre Review in AIIMS

2599. SHRI UPENDRA NATH NAYAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the date on which the Cadre Review in AIIMS was notified in the Gazette;

(b) the date on which the Cadre Review in All India Medical Institute of Medical Sciences was implemented;

(c) whether it was circulated among the staff members; and

(d) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) In the Institute, Cadre Review Report in respect of Group 'B', 'C' and 'D' employees with some posts of Group 'A' was implemented w.e.f. 1.4.1984 and for remaining Group 'A' non-faculty posts w.e.f. 1.3.1992 with the approval of the competent authority.

(c) and (d) During the formulation of the Cadre Review Report, various categories of staff, recognised unions and associations and Head of the Departments were consulted for rationalisation of categories and cadres.

Registration Fees for Booking Gas Connections

2600. SHRI GEORGE EDEN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether in the absence of registration fee for booking of cooking gas, the gas agencies play havoc